

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DELCRAY CABLES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DELCRAY CABLES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/06/1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U31300PB1993PTC013429
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFCE: 29 S B S Colony, Rajpura Distt, Patiala, Punjab -140401
6.	Insolvency commencement date in respect of corporate debtor	13/01/2023
7.	Estimated date of closure of insolvency resolution process	11/07/2023 (180 th day from Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jalesh Kumar Grover IBBI/IPA-001/IP-P00200/2017-018/10390
9.	Address and e-mail of the interim resolution professional, as registered with the Board	SCO-818, 2 nd Floor, NAC, Manimajra, Chandigarh- 160101 Email: jk.grover27@gmail.com Mobile No.- 95010-81808
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 2 nd Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101 Email: cirp.delcraycables@gmail.com Mobile No.- +91 62832-81078
11.	Last date for submission of claims	26/01/2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Name the class(es)- NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/downloadform.html Please refer Note 1 given below for applicable form(s) (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s **Delcray Cables Private Limited** on 13/01/2023.

The creditors of M/s **Delcray Cables Private Limited** are hereby called upon to submit their claims with proof on or before 26/01/2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note- 1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workmen and employee

Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention contact details in the claim form so that any query regarding claim can be resolved immediately.



Date: 13/01/2023
Place: Chandigarh

Mr. Jalesh Kumar Grover
(Reg.No. IBBI/IPA-001/IP-P00200/2017-2018/10390)
Interim Resolution Professional in the matter of
M/s Delcraay Cables Private Limited